

**GOVERNMENT OF INDIA**

**MINISTRY OF MINES**

**RAJYA SABHA**

**QUESTION NO 26.07.2010**

**ANSWERED ON**

**FREE SHARES TO PEOPLE AFFECTED BY MINING OPERATIONS .**

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SHRI M.V. MYSURA REDDEY

Will the Minister of RURAL DEVELOPMENT INFORMATION AND BROADCASTING MINES be pleased to state :-

(a) whether it is a fact that the Ministry has mandated to the companies to give 26 per cent of shares free of cost to the people who are affected by mining operations;

(b) whether it is also a fact that mining lease holders have also been mandated to provide employment to displaced families, in view of mining activity;

(c) if so, the details of

(a) and

(b) above;

(d) whether the Ministry proposes that those people who got shares/employment from the lease holder cannot get the benefit under BPL category; and

(e) if so, the details thereof and the reasons therefor?

**ANSWER**

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE)

(a) to (e): A new draft Mines and Minerals (Development and Regulation) Bill, 2010 has been prepared and after consultations with stakeholders, including State Governments, Industry, concerned Central Ministries/Departments and civil rights group/NGOs. The draft Act been prepared in terms of National Mineral Policy, 2008, which enunciates that appropriate compensation will form an important aspect of sustainable mining and adequately provide for stakeholders interest for indigenous population in the mining operations. The draft Bill has been referred to a Group of Ministers under the Chairpersonship of Hon'ble Finance Minister. ...